# Eleventh Lok Sabha VI Session (21/11/1997 to 02/12/1997) LOK SABHA

#### **BULLETIN** — PART I

(Brief Record of Proceedings).

Wednesday, November 19, 1997/Kartika 28, 1919 (Saka)

No. 121

11 A.M.

#### 1. National Anthem

The National Anthem was played.

11.02 A.M.

## 2. Obituary References

The Speaker made references to the passing away of Mother Teresa, Saravashrri Chitta Basu and N.V.N. Somu, sitting members of Lok Sabha, Shri Mahabir Prasad Yadav, a member of Eighth Lok Sabha, Shri P. Ankineedu Prasadarao, a member of Fifth, Sixth and Seventh Lok Sabha, Shri Dharampal Singh Gupta, a member of Ninth Lok Sabha, Shri Satish Agarwal, a member of Sixth and Seventh Lok Sabha, Pandit Jwala Prasad Jyotishi, a member of Second and Third Lok Sabha, Shri Mandali Venkata Krishna Rao, a member of Second Lok Sabha, Shri Peter G. Marbaniang, a member of Ninth and Tenth Lok Sabha and Shri Hardwari Lal, a member of Eighth Lok Sabha.

The Speaker also made reference to the tragedy in which about 30 school children met with untimely death and about 70 were injured when a school bus carrying them fell into the Yamuna at Wazirabad in North-Delhi on 18 November, 1997.

As a mark of respect to the memory of the deceased, Members stood in silence for a short while and thereafter the House was adjourned for the day.

## 3. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer, Starred Question Nos. 1—20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Questions Nos. 1—218 would be printed in the Official Report for the day.

#### 11.23 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday the 20th November, 1997).

#### **BULLETIN** — PART I

(Brief Record of Proceedings)

Thursday, November 20, 1997/Kartika 29, 1919 (Saka)

#### No. 122

### 11 A.M.

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#### 1. Obituary Reference

The Speaker made reference to the passing away of Shri M. Kamalanathan who was a member of Fourth Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

\*11.30 A.M.

## 2. Suspension of Question Hour

Hon'ble Speaker informed the House about the receipt of notices for suspension of Question Hour from Shri Sharad Pawar and Kumari Mamata Banerjee. After taking sense of the House, he announced that Question Hour was suspended.

#### 3. Questions

The Question Hour having been suspended, Starred Question Nos. 21—40 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with answers to Unstarred Question Nos. 219—448 would be printed in the official Report for the day.

11.37 A.M.

## 4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

<sup>\*</sup>From 11.05 to 11.30 A.M. some points were raised.

#### 3. Questions

As the House adjourned after obituary references, Starred Questions could not be called for oral answer, Starred Question Nos. 1—20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their replies together with replies to the Unstarred Questions Nos. 1—218 would be printed in the Official Report for the day.

#### 11.23 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday the 20th November, 1997).

## BULLETIN — PART I (Brief Record of Proceedings)

Thursday, November 20, 1997/Kartika 29, 1919 (Saka)

#### No. 122

#### 11 A.M.

## 1. Obituary Reference

The Speaker made reference to the passing away of Shri M. Kamalanathan who was a member of Fourth Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

#### \*11.30 A.M.

## 2. Suspension of Question Hour

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The Question Hour having been suspended, Starred Question Nos. 21—40 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with answers to Unstarred Question Nos. 219—448 would be printed in the official Report for the day.

#### 11.37 A.M.

## 4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

<sup>\*</sup>From 11.05 to 11.30 A.M. some points were raised.

- (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1996-97.
- (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding Review by the Government of the working of the Indian Airlines limited, New Delhi, for the year 1995-96.
  - (ii) Annual Report of the Indian Airlines Limited, New Delhi, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- \*(4) A copy each of the following papers (In English version only) under sub-section (4) of section 3 of the Commission of Inquiry Act. 1952:—
  - (i) Interim Report of One-man Commission of Inquiry headed by Justice M.C. Jain to enquire into the sequence of events leading to and all the facts and circumstances relating to assassination of Shri Rajiv Gandhi (Including the appendices forming part of the Interim Report).
  - (ii) Memorandum of Action taken on the above Report.
  - (5) A statement (In English version only) giving reasons for not laying simultaneously the Hindi version of the papers at (4) above.
  - (6) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1997, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
  - (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

<sup>\*</sup>Laid at 11.35 A.M.

- (i) Statement regarding Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 1995-96.
  - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
  - (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:—
    - (i) The Guavas Grading and Marking Rules, 1996 published in Notification No. G.S.R. 82 in Gazette of India dated the 8th February, 1997.
    - (ii) The Cocoa Beans Grading and Marking Rules, 1996 published in Notification No. G.S.R. 184 in Gazette of India dated the 5th April, 1997.
  - (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
    - (i) The Apprenticeship (Amendment) Rules, 1997 published in Notification No. G.S.R. 269 in Gazette of India dated the 21st June, 1997.
    - (ii) The Apprenticeship (Amendment) Rules, 1997 published in Notification No. G.S.R. 338 in Gazette of India dated the 27th September, 1997.
  - (11) A copy of the Notification No. S.O. 1617 (Hindi and English versions) published in Gazette of India dated the 21st June, 1997 making certain amendment in the Notification No. S.O. 239(E) dated the 23rd March, 1995 issued under sub-sections (1) and (2) of section 24 of the Apprentice Act, 1961 together with a corrigendum thereto published in Notification No. S.O. 2288 dated the 13th September, 1997.
  - (12) A copy of the Notification No. S.O. 2223 (Hindi and English versions) published in Gazette of India dated the 6th September, 1997 specifying

- the subject fields as designated trades, for Technician (Vocational, Apprentices, for the purposes of the Apprentices Act, 1961, issued under clause (e) of section 2 of the said Act.
- (13) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Essential Commodities (Special Provisions) Ordinance, 1997, under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (14) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—
  - (i) The Income-tax (Amendment) Ordinance, 1997 (No. 15 of 1997) promulgated by the President on the 16th September, 1997.
  - (ii) The Finance Act (Amendment) Ordinance, 1997 (No. 16 of 1997) promulgated by the President on the 16th September, 1997.
  - (iii) The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1997 (No. 17 of 1997) promulgated by the President on the 22nd September, 1997.
  - (iv) The Payment of Gratuity (Amendment) Ordinance, 1997 (No. 18 of 1997) promulgated by the President on the 24th September, 1997.
  - (v) The Merchant Shipping (Amendment) Ordinance, 1997 (No. 19 of 1997) promulgated by the President on the 26th September, 1997.
  - (vi) The Lotteries (Regulation) Ordinance, 1997 (No. 20 of 1997) promulgated by the President on the 1st October, 1997.
  - (vii) The Essential Commodities (Special Provisions) Ordinance, 1997 (No. 21 of 1997) promulgated by the President on the 3rd October, 1997.
  - (viii) The Prasar Bharati (Broadcasting Corporation of India) Amendment Ordinance, 1997 (No. 22 of 1997) promulgated by the President on the 29th October, 1997.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) The Indian Administrative Service (Fixation of Cadre Strength)
   Amendment Regulations, 1997 published in Notification No.
   G.S.R. 276 in Gazette of India dated the 5th July, 1997.
- (ii) The Indian Administrative Service (Pay) Amendment Rules, 1997 published in Notification No. G.S.R. 277 in Gazette of India dated the 5th July, 1997.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1997 published in Notification No. G.S.R. 282 in Gazette of India dated the 12th July, 1997.
- (iv) The Indian Police Service (Pay) Third Amendment Rules, 1997 published in Notification No. G.S.R. 283 in Gazette of India dated the 12th July, 1997.

#### 11.43 A.M.

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#### 5. Assent to Bills

- I. Secretary-General laid on the Table the following four Bills Passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 24th July, 1997:—
  - (1) The Dock Workers (Regulation of Employment) (Inapplicability to Major Ports) Bill, 1997.
  - (2) The Indira Gandhi National Open University (Amendment) Bill, 1997.
  - (3) The Appropriation (Railways) No. 4 Bill, 1997.
  - (4) The Appropriation (No. 4) Bill, 1997.
- II. Secretary-General also laid on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Presidential and Vice-Presidential Elections (Amendment) Bill, 1997.

#### 11.44 A.M.

## 6. Reports of the Public Accounts Committee

DR. MURLI MANOHAR JOSHI presented the following Reports (Hindi and English versions) of the Public Accounts Committee (Eleventh Lok Sabha):

- (1) Sixteenth Report on Premature procurement of equipment and delay in construction.
- (2) Seventeenth Report on Heavy loss arising from joint venture operation.
- (3) Eighteenth Report on Action Taken on 101st Report of PAC (10th Lok Sabha) on Avoidable or Wasteful Imports.
- (4) Ninteenth Report on Action Taken on 88th Report of PAC (10th Lok Sabha) on Excesses over Voted Grants and Charged Appropriations (1992-93) and Action Taken on 60th Report of PAC (10th Lok Sabha).
- (5) Twentieth Report on Action Taken on 113th Report of PAC (10th Lok Sabha) on out-of-turn allotments of Government residential accommodation.
  - (6) Twenty-First Report on Action Taken on 100th Report of PAC (10th Lok Sabha) on Revision in the format of Union Government Appropriation Accounts (Civil).
- (7) Twenty-Second Report on Excesses over Voted Grants and Charged Appropriations (1995-96).
- (8) Twenty-Third Report on Infructuous expenditure on purchase of water coolers and filters.
  - (9) Twenty-Fourth Report on The Advance Licensing Scheme.

## 7/Report of Standing Committee on Communications

SHRI SOMNATH CHATTERJEE presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Communications on Action Taken by Government on the Recommendations contained in the Fifth Report (11th Lok Sabha) on "Privatisation of Basic Telephone Services" relating to Department of Telecommunications.

#### 11.45 A.M.

## 8. Reports and Minutes of the Standing Committee on Labour and Welfare

SHRI MADHUKAR SIRPOTDAR presented a copy each of the following reports (Hindi and English versions) of the Standing Committee on Labour & Welfare and Minutes of the Sitting of the committee relating thereto:—

- (1) Eighth Report on "The Payment of Gratuity (Amendment) Bill, 1997".
- (2) Ninth Report on "The Employees' Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1997".

## 9. Reports of Standing Committee on Railways

SHRI BASUDEB ACHARIA presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:

- (1) Ninth Report on 'Railway Finance'.
  - (2) Tenth Report on Action Taken by the Government on the recommendations contained in the Second Report on 'Redressal of Public Grievances by Indian Railways'.
  - (3) Eleventh Report on Action Taken by the Government on the recommendations contained in the Fifth Report on 'Re-organisation of Zonal Offices in Indian Railways'.
- (4) Twelfth Report on 'Procurement of Wagons by Railways'.
- \*\*12.16 P.M.

#### 10. Government Bill-withdrawn

The Income-Tax (Second Amendent) Bill, 1997.

12.17 P.M.

## 11. Government Bill-under Consideration

The Legislative Councils Bill, 1997.

The Motion for consideration of the Bill was moved by Shri Ramakant D. Khalap.

His speech was not concluded.

Discussion was not concluded.

(Due to interruptions Lok Sabha adjourned at 12.21 P.M. and re-assembled at \*\*\*2.03 P.M.)

(Due to interruptions in the House, Lok Sahba adjourned for the day). 2.09 P.M.

(Lok Sahba adjourned till 11 A.M. on Friday, the 21st November, 1997).

<sup>\*\*</sup>FROM 11.45 /..M. to 12.16 P.M. some points were raised.

<sup>\*\*\*</sup>From 2.03 P. vl. to 2.09 P.M., some points were raised.

#### BULLETIN --- PART I

(Brief Record of Proceedings)

Friday, November 21, 1997/Kartika 30, 1919 (Saka)

No. 123

11 A.M.

## 1. Obituary Reference

The Deputy Speaker made reference to the passing away of Shri Laisram Achaw Singh who was a member of Second Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

#### 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 41—60 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 449—678 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned for the day).

11.08 A.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th November, 1997).

## BULLETIN - PART I

(Brief Record of Proceedings)

Monday, November 24, 1997/Agrahayana 3, 1919 (Saka)

No. 124

11 A.M.

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 61—80 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 679—908 would be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at \*11.28 AM and re-assembled at 2 P.M.)

2 P.M.

#### 2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of Companies Act, 1956:—
  - (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai for the year 1996-97.
  - (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 1996-97, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

<sup>\*</sup>Prom 11.03 AM to 11.28 AM. Some points were raised.

- (2) A copy each of the following papers (Hindi and English versions) under Sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Statement regarding review by the government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1996-97.
  - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 1995-96, alongwith Audited Accounts.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Madras, for the year 1995-96, alongwith Audited Accounts.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
  - (i) Report on the working and activities of the Bank of Allahabad for the year 1996-97, along with Accounts and Auditor's Report thereon.
  - (ii) Report on the working and activities of the Bank of Maharashtra for the year 1996-97, alongwith Accounts and Auditor's Report thereon.
  - (iii) Report on the working and activities of the Central Bank of India for the year 1996-97, alongwith Accounts and Auditor's Report thereon.
  - (iv) Report on the working and activities of the Indian Bank for the year 1996-97, along with Accounts and Auditor's Report thereon.

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- (v) Report on the working and activities of the Indian Overseas Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Punjab National Bank for the year 1996-97, along with Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Syndicate Bank for the year 1996-97; along with Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Union Bank of India for the year 1996-97, alongwith Accounts and Auditor's Report thereon.
  - (ix) Report on the working and activities of the United Bank of India for the year 1996-97, alongwith Accounts and Auditor's Report thereon.
  - (x) Report on the working and activities of the UCO Bank for the year 1996-97, along with Accounts and Auditor's Report thereon.
  - (xi) Report on the working and activities of the Andhra Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.
- (xii) Report on the working and activities of the Corporation Bank for the year 1996-97, along with Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Punjab & Sind Bank for the year 1996-97, alongwith Accounts and Auditor's Report thereon.
- (8) A copy each of the Annual Report (Hindi and English versions) of the State Bank of Hyderabad and State Bank of Travancore for the year 1996-97, alongwith Audited Accounts and Auditor's Report thereon, under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (9) A copy of the Notification No. S.O. 494(E) (Hindi and English versions) published in Gazette of India dated the 9th July, 1997 making certain Amendments in the Coastal Regulation Zone

issued under sub-section (2) of section 3 of the Environment (Protection) Act, 1986 together with corrigendum thereto published in Notification No. S.O. 735(E) in Gazette of India dated the 21st October, 1997.

- (10) (i) A copy of the Annual Report (Hindi and English, versions) of the Lalit Kala Akademi, New Delhi for the year 1994-95, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi for the year 1994-95.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
  - (i) G.S.R. 430 (E) published in Gazette of India dated the 29th July, 1997 containing corrigendum to the New Mangalore Port Trusts (Allotment of Residences) Regulations, 1997 published in Notification No. G.S.R. 30 (E) dated the 2nd January, 1997.
  - (ii) G.S.R. 561 (E), published in Gazette of India dated the 19th September, 1997 approving the Jawaharlal Nehru Port Trust Employees (Pay and Allowances) Regulations, 1997.
  - (iii) G.S.R. 281 (E) published in Gazette of India dated the 28th May, 1997 approving the Madras Port Trust (Contributory Provident Fund) Regulations, 1997.
  - (iv) G.S.R. 282 (E) published in Gazette of India dated the 28th May, 1997 approving the Madras Port Trust (General Provident Fund) Regulations, 1997.
  - (v) G.S.R. 372 (E) published in Gazette of India dated the 8th July, 1997 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
  - (vi) G.S.R. 384 (E) published in Gazette of India dated the 10th July, 1997 approving the Amendment to the Recruitment Rules for the post of Signal Bosan Regulations, 1997.

- (vii) G.S.R. 429 (E) published in Gazette of India dated the 29th July, 1997 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
- (viii) G.S.R. 431 (E) published in Gazette of India dated the 29th July, 1997 approving the Mormugao Port Employees (Allotment of Residences) Amendment Regulations, 1997.
  - (ix) G.S.R. 470 (E) published in Gazette of India dated the 19th August, 1997 approving the Mormugao Port Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
  - (x) G.S.R. 471(E) published in Gazette of India dated the 19th August, 1997 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1997.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1996-97, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi for the year 1996-97.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Ministry of Commerce for the year 1997-98.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1996-97, alongwith Audited Accounts.
  - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Indian Law Institute, New Delhi, for the year 1996-97.
- (16) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolutions, New Delhi for the year 1995-96, alongwith Audited Accounts.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Prathamik Siksha Achani Parishad, Gawahati, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam Prathamik Siksha Achani Parishad, Gawahati, for the year 1995-96.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20). (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1995-96, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Warangal, for the year 1995-96.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
  - (i) The Cost Accounting Records (Cement) Rules, 1997 published in Notification No. G.S.R. 536 (E) in Gazette of India dated the 12th September, 1997.
  - (ii) The Cost Accounting Records (Motor Vehicles) Rules, 1997 published in Notification No. G.S.R. 537 (E) in Gazette of India dated the 12th September, 1997.
  - (iii) The Cost Accounting Records (Industrial Alcohol) Rules, 1997 published in Notification No. G.S.R. 552 (E) in Gazette of India dated the 17th September, 1997.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 296 of Income-tax Act, 1961:—
  - (i) The Income-tax (Ninth Amendment) Rules, 1997 published in Notification No. S.O. 635(E) in Gazette of India dated the 3rd September, 1997.

- (ii) The Income-tax (Tenth Amendment) Rules, 1997 published in Notification No. S.O. 649(E) in Gazette of India dated the 10th September, 1997.
- (iii) The Income-tax (Eleventh Amendment) Rules, 1997 published in Notification No. S.O. 713(E) in Gazette of India dated the 7th October, 1997.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 523(E) published in Gazette of India dated the 8th September, 1997 together with an explanatory memorandum extending benefit of duty free import of inputs against Special Imprest Licences for manufacture and supply of final goods to a Refinery set-up under the Ninth Five Year Plan.
  - (ii) G.S.R. 543(E) and G.S.R. 544(E) published in Gazette of India dated the 16th September, 1997 together with an explanatory memorandum seeking to levy Additional Duty of Customs (CVD) at the rate of 10 percent under the 'Zero Duty EPCG Scheme', on all Capital Goods required for the manufacture of Leather Garments, Textile Garments, Agro Products and Products of Horticulture and Floriculture.
- (25) A copy of the Notification No. G.S.R. 474(E) (Hindi and English versions) published in Gazette of India dated the 22nd August, 1997 together with an explanatory memorandum seeking to include the names of Diplomatic Missions of two more countries and also to restrict the exemption from service tax on telephones for Embassy Building and Ambassador's residence in respect of two more countries viz. Brazil and Ireland, under sub-section (3) of section 94 of the Finance Act, 1994.
- (26) A copy of the Voluntary Disclosure of Income Rules, 1997 (Hindi and English versions) published in Notification No. S.O. 436(E) in Gazette of India dated the 9th June, 1997, under sub-section (3) of Section 77 of the Finance Act, 1997.
- (27) A copy of the Notification No. 54 EL (1)/3/97 (Hindi and English versions) published in Gazette of India dated the 16th August, 1997 notifying that nominations of candidates desiring to stand for election

- to the Seventeenth Council of the Institute, should forward in the manner prescribed in regulation 87, issued under sub-regulation (1), of regulation 87 of the Chartered Accountants Regulations, 1988.
- (28) A copy of the Notification No. 54-EL (1)/5/97 (Hindi and English versions) published in Gazette of India dated the 16th August, 1997 notifying the composition of the Panel for the scrutiny of nominations for elections to the Seventeenth Council and Sixteenth Regional Council of the Institute of Chartered Accountants of India, issued under regulation 134 of the Chartered Accountants Regulations, 1988.
- (29) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—
  - (i) The Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 1997 published in Notification No. S.O. 640(E) in Gazette of India dated the 5th September, 1997.
  - (ii) The Securities and Exchange Board of India (Registrar to Issue and Share Transfer Agents) Amendment Regulations, 1997 published in Notification No. S.O. 660(E) in Gazette of India dated the 17th September, 1997.
  - (iii) The Securities and Exchange Board of India (Debenture Trustees) Amendment Rules, 1997 published in Notification No. G.S.R. 541(E) in Gazette of India dated the 16th September, 1997.
- (30) A copy of the Notification No. S.O. 585(E) (Hindi and English versions) published in Gazette of India dated the 16th August, 1997 containing Corrigendum to the Notification No. S.O. 327(E) dated the 15th April, 1997.
- (31) A copy of the Notification No. 85/97-Customs (Hindi and English versions) published in Gazette of India dated the 21st November, 1997 together with an explanatory memorandum seeking to impose anti-dumping duty on Purified Terephthalic Acid (PTA) imported from the Republic of Korea, Thailand and Indonesia, on the basis of the preliminary recommendations of the Designated Authority, issued under sub-section (2) of section 9A of the Customs Tariff Act, 1975.

## 3. Report of the Estimates Committee

Shri Rupchand Pal presented the Seventh Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Fifty-seventh Report (Tenth Lok Sabha) on Ministry of Coal—Production and Distribution of Coal.

## 4. Report of the Standing Committee on Human Resource Development

Shri Sartaj Singh laid on the table a copy each (Hindi and English versions) of the Sixty-Third Report of the Standing Committee on Human Resource Development on the Constitution (Eighty-Third Amendment) Bill, 1997.

2.08 P.M.

## 5. Announcement by the Speaker

The Speaker made the following announcement:

"The interim report of the Justice Jain Commission on Rajiv Gandhi's assassination along with Action Taken Report was placed on the table of the House by the Government on 20.11.1997, the very first working day of this Session. This was in pursuance of the commitment given by the Government for the purpose in the meeting of leaders of political parties which I held on 18.11.1997. Notices have also been received in due process of rules for discussing the reports. The Business Advisory Committee has also decided that the House would discuss the Report on 25.11.1997.

In the meantime, Congress(I) Party has demanded that Ministers belonging to DMK should be dropped from the Government. They have made this demand on account of certain findings of the Jain Commission which they have considered as amounting to their indictment. In pursuance of the demand, Hon'ble Members of the Congress(I) Party have shouted slogans and demonstrated in the House on 20.11.1997, 21.11.1997 and today. Other members of the Parliament including those in the treasury benches have also indulged in slogan shouting and demonstration. This has rendered transaction of business as per schedule impossible. Consequently, the House has had to be adjourned repeatedly without transacting any business including question hour business.

I do understand that the issue is emotional for the Hon'ble Congress(I) Members of the Parliament. I respect their sentiments. The emotional response of the Hon'ble DMK Members of the Parliament is also understandable. However, slogan shouting, demonstration and continued disruption of the business of the House is a sad breach of the Resolution of the Golden Jubilee Session of the House held from 26.8.1997 to 1.9.1997, as far as it concerns commitment in respect of orderly conduct of business. It is also a mindless mockery of the people who have returned this House and appalling denigration of the very institution of Parliament which I shall not permit.

I have therefore, decided to adjourn the House sine die. The House stands adjourned sine die accordingly."

(Lok Sabha Adjourned sine die at 2.12. P.M.)

#### BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, December 2, 1997/Agrahayana 11, 1919 (Saka)

No. 125

11 A.M.

#### 1. Obituary Reference

The Speaker made reference to the passing away of Shri Kapil Dev Shastri who was a member of Ninth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

#### 11.02 A.M.

## 2. Resignation of Council of Ministers

Secretary-General laid on the Table a copy each of the following papers:—

- (1) Letter dated the 28th November, 1997 from the Prime Minister (Shri I.K. Gujral) to the President tendering his own resignation and that of his Council of Ministers; and
- (2) Letter dated the 28th November, 1997 from the President to the Prime Minister (Shri I.K. Gujral) accepting his resignation and the resignation of his colleagues from the Council of Ministers and requesting him to continue in Office till alternative arrangements are made.

#### 3. Financial Committees—A Review

Secretary-General laid on the Table (Hindi and English versions) of the "Financial Committees (1996-97)—A Review".

#### 11.03 A.M.

## 4. Report of the Estimates Committee

Shri Rupchand I'al presented the Ninth Report (Hindi and English versions) of the Estimates Committee on action taken by Government on the recommendations contained in their Forty-Sixth Report (Tenth Lok Sabha) on Ministry of Surface Transport—Coastal Shipping.

#### 5. Statements of the Estimates Committee

Shri Rupchand Pal laid on the Table (Hindi and English versions) the statements showing action taken by Government on the recommendations contained in Sixteenth Report (Tenth Lok Sabha) on Film and Television Institute of India.

#### 11.04 A.M.

## 6. Report of Committee on Public Undertakings

Shri G. Venkat Swamy presented the Twelfth Report (Hindi and English versions) of the Committee on Public Undertakings on "Oil and Natural Gas Corporation Limited—Setting up of Single Buoy Mooring Project" and minutes of the sittings of the Committee relating thereto.

#### 7. Statement of Committee on Public Undertakings

Shri G. Venkat Swamy laid on the Table a statement (Hindi and English versions) showing Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of Second Report of Committee on Public Undertakings (Eleventh Lok Sabha) on Rural Electrification Corporation Limited.

#### 11.05 A.M.

## 8. Report of the Railway Convention Committee

Shri Manoranjan Bhakta presented the Third Report (Hindi and English versions) of the Railway Convention Committee on "Rate of Dividend for 1997-98 and other ancillary matters" alongwith Minutes relating thereto.

#### 9. Report of the Committee on Petitions

Shri Dilcep Sanghani presented the Fifth Report (Hindi and English versions) of the Committee on Petitions.

#### 11.06 A.M.

#### 10. Reports of the Committee on Agriculture

Shri Santosh Kumar Gangwar presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:—

- Sixteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Fourth Report (Eleventh Lok Sabha) of the Standing Committee on Agriculture on Demands for Grants (1996-97) relating to the Ministry of Water Resources.
- (2) Seventeenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Third Report (Eleventh Lok Sabha) of the Standing Committee on Agriculture (1996-97) relating to the Ministry of Agriculture (Department of Animal Husbandry and Dairying).

#### 11. Reports of Standing Committee on Communications

Shri Somnath Chatterjee presented the following Reports (Hindi and English versions) of the Standing Committee on Communications:—

- (1) Fourteenth Report on Postal Network relating to Ministry of Communications (Department of Post).
- (2) Fifteenth Report on Action Taken by Government on the Recommendations contained in the Eleventh Report (Eleventh Lok Sabha) of the Committee on Demands for Grants (1997-98) relating to Ministry of Communications (Department of Telecommunications).

#### 11.07 A.M.

## 12 Reports of the Standing Committee on Food, Civil Supplies and Public Distribution

Shri R.L. Bhatia presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Civil Supplies and Public Distribution:—

- (1) Ninth Report on the Action Taken by the Government on the Recommendations/Observations contained in the Fifth Report of the Committee on Demands for Grants (1997-98); and
- (2) Tenth Report on the Action Taken by the Government on the Recommendations/Observations contained in the Sixth Report of the Committee on Demands for Grants (1997-98).

#### 13. Reports of Standing Committee on Railways

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:—

- /(1) Thirteenth Report on 'Railway Engineers Territorial Army'.
- (2) Fourteenth Report on 'Modernisation and Capacity Utilisation of Workshops in Indian Railways'.

(Lok Sabha adjourned sine die at 11.07 A.M.)

S. GOPALAN, Secretary-General.

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